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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00791 OF 2014

Cuttack, this the 12th day of November, 2014

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)

HON'BLE MR. R.C. MISRA, MEMBER (A)

.....

Krishna Chandra Patra,
aged about 38 years,
S/o- Gajendra Patra,
At-Thenteiposh, P.O./Via-Lahunipara,
District-Sundargarh

.....Applicant

Advocate(s)-M/s- D.K. Sahu, A. Pradhan, M. Biswal.

VERSUS

Union of India, represented through

1. Commissioner-Cum-Secretary,
Steel & Mines Ministry of Labor &
Rehabilitation Department, New Delhi.
2. General Manager,
Steel Authority of India, (SAIL),
Ispat Bhawan, Lodhi Road,
New Delhi-110003.
3. General Manager (P&A),
Steel Authority of India Ltd.,
Raw Material Division,
Industry House (6th floor),
10 Camac Street, Kolkata-700017.
4. Asst. General Manager (Personnel),
Raw Material Division,
Steel Authority of India Ltd.,
Rourkela, Dist-Sundargarh.
5. Sr. Manager (P&A),
Raw Material Division,
Barsuan Iron Mines, At/PO-Tensa,
Dist-Sundargarh.
6. District Employment Officer Rourkela,
Dist-Sundargarh.
7. D.G.M. (Personal),
Steel Authority of India Ltd.,
Raw Material Division,
Industry House-10 Camac Street,
Kolkata-17.

..... Respondents

Advocate(s).....



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Sahu, Learned Counsel for the Applicant.

2. The case of the applicant is that pursuant to Annexure-A/1 his name was sponsored by the Employment Exchange, Banaigarh, Sundargarh, for the post of Attendant-cum-Technician Trainee under Respondent-SAIL. Accordingly, he appeared in the written examination conducted on 29.09.2013. Having ~~been~~ qualified in the written test, he attended the viva-voce test on 07.01.2014, however, as it appears from the select list furnished under Annexure-A/3 he has not been selected for the post. Alleging certain irregularities committed in the process of selection, he has filed this instant O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying to cancel the unfair selection list under Annexure-A/3 and direct the Respondents to consider the applicant's case and appoint him in the post of Attendant-cum-Technician Trainee as the most suitable candidate. Mr. Sahu, Ld. Counsel for the applicant, submitted that ventilating his grievance the applicant had made representation on 10.06.2014 vide Annexure-A/5 before Respondent No.7 but till date no response has been received by the applicant.


3. Since the positive case of the applicant is that no decision has been communicated to him on his representation submitted on 10.06.2014, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent No. 7 to consider his representation, if the same is still pending, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order. However, if in the meantime the said representation has already been


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disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

4. As prayed for by ~~the~~ Mr. Sahu, Ld. Counsel for the applicant, copy of this order, along with the paper book, be transmitted to Respondent No. 7 by Speed Post at the cost of the applicant, for which he undertakes to furnish the postal requisites by 17.11.2014.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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